

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 889 of 2012

(Arising out of Order-in-Appeal No. AKP/37/NSK/2012 dated 22-03-2012 passed by the Commissioner of Central Excise (Appeals), Nashik.)

GALVI ENGINEERING PVT. LTD

.....Appellant

114, STICE, Musalgaon
Sinner, Nashik-422112

VERSUS

Commissioner of Central Excise-NASHIK

.....Respondent

Kendriya Rajaswa Bhavan
Gadkari Chowk
Nasik-422 002.

APPERANCE:

Shri Pradeep Korde, Advocate for the Appellant
Shri K.N. Ahirwar, Asst. Commissioner, Authorised Representative for the Respondent

WITH

Excise Appeal No. 1086 of 2012.

(Arising out of Order-in-Original No. 42-54/2012/C dated 25-06-2012 passed by the Commissioner of Central Excise, Nagpur.)

VICCO LABORATORIES

.....Appellant

Prop. Vicco Products (Bombay) Pvt. Ltd
78, Farm Land, Ramdaspath
Nagpur-440010

VERSUS

Commissioner of Central Excise - NAGPUR

.....Respondent

Telangkhedi Road
Civil Lines
Post Box No. 81
Nagpur – 440001.

APPERANCE:

Shri D.N. Nadkarni, Advocate for the Appellant - (ProxY)
 Shri K.N. Ahirwar, Asst. Commissioner, Authorised Representative for the
 Respondent

AND

Excise Appeal No. 85761 of 2014.

(Arising out of Order-in-Original No. 9/AC/COMMR/Th-II/CX/2013 dated 06-12-2013
 passed by the Commissioner of Central Excise, Thane-II)

VIRAJ PROFILES LTD

.....Appellant

(Unit No.II) Plot No. G-2 G 1 /2 & g-3
 MIDC Tarapur
 Bhoiser, Thane-401 501.

VERSUS

Commissioner of Central Excise THANE II

.....Respondent

3rd Floor, Navprabhat Chambers
 Ranade Road, Dadar (W)
 Mumbai-400028

APPERANCE:

ShriH.R. Gaig, Consultant for the Appellant
 Shri K.N. Ahirwar, Asst. Commissioner, Authorised Representative for the
 Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85471-85473/2020

Date of Hearing: 04-03-2020

Date of Decision: 04-03-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John